

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).10254/2023

(Arising out of impugned final judgment and order dated 03-08-2023 in CRMA No. 4895/2023 passed by the High Court Of Judicature At Allahabad)

RAM MURTI SHARMA

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ANR.

Respondent(s)

(IA No. 155835/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 155834/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Yusuf, AOR  
Mr. Amit Arora, Adv.  
Mr. Amarjeet SinghGirsa, Adv.  
Ms. Ritu Solanki, Adv.

For Respondent(s) Mr. Bhanwar Pal Singh Jadon, Adv.  
Mr. Rajat Singh, AOR  
Mr. Ambrish Tiwari, Adv.  
Mr. Sarthak Chandra, Adv.  
Mr. Chetan Jadon, Adv.

Mr. Sudhir Naagar, AOR  
Mr. Chandra Mohan Khatana, Adv.  
Mr. Arun Kumar Nagar, Adv.  
Mr. Piyush Aggarwal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the non-reportable judgment.

The impugned order passed by the High Court is set aside. The

respondent no.2 is granted three weeks' time to surrender.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)

[Signed non-reportable judgment is placed on the file]